10.	Sri P. K. Raveendran, Peruvana Kunnath, Aroor P. O., Kakkattil-673 507	Member
11.	Sri P. Surendran, Parappummal, Kavilumpara P. O., Pin-673 513	Member
12.	Smt. Deepa, P., Shivadham House, Puthuppanam P. O., Kozhikode	Member representing Women
13.	Sri Nanu, K. T., Sneham House, Thiruvanachalil Meethal, Palayattunada P. O., Iringal-673 521	Member representing SC

Kerala State Legal Services Authority, Niyama Sahaya Bhavan, High Court Compound, Ernakulam.

(Sd.)
Member Secretary
(District Judge).

Explanatory Note

(This does not form part of the Notification, but is intended to indicate its general purport).

Section 11 A of the Legal Services Authorities Act, 1987 (in short the Act), (Central Act 39 of 1987) empowers the State Legal Services Authority to constitute the Taluk Legal Services Committees consisting of the Ex-officio members and the other members nominated by the Government. The term of the Taluk Legal Services Committee constituted as per notification No. 300/D/14/KeLSA dated 18-2-2014 has expired. The Government have nominated non-official members of Taluk Legal Services Committees of Thaliparambu, Kannur and Thalassery Taluks in Kannur District, Sulthan Bathery, Mananthavady and Vythiri Taluks in Wayanad District, Kozhikode, Koyilandy and Vatakara Taluk in Kozhikode District and intimated to this State Authority on 24-3-2018 vide letter No.7005/H1/2017/Law dated 3-7-2019. Hence, Kerala State Legal Services Authority resolved in the 63rd Authority meeting held on 21-11-2019 at High Court of Kerala, to reconstitute the Taluk Legal Services Committees for the Taluks of Thaliparambu, Kannur and Thalassery Taluks in Kannur District, Sulthan Bathery, Mananthavady and Vythiri Taluks in Wayanad District, Kozhikode, Koyilandy and Vatakara Taluk in Kozhikode District as provided in Section 11 A of the Act read with Rule 10 of the Kerala State Legal Services Authorities Rules, 1998.

This notification is intended to achieve the above object.

കേരള മാരിടൈം ബോർഡ്

വിജ്ഞാപനം

നമ്പർ ബി3-4053/2018. 2020 ജനുവരി 30.

കേരള ഉൾനാടൻ ജലഗതാഗത നിയമം 2010-ലെ റൂൾ 138-ൽ നിഷ്ക്കർഷിക്കുന്ന അധികാര പ്രകാരം സർക്കാർ അനുമതിയോടെ ബോട്ട് ഉടമകൾ, ഏജന്റുമാർ, യാനം ചാർട്ടർ ചെയ്യുന്നവർ മുതലായവർക്ക് ഉപദേശം നൽകുന്നതിനായി ചുവടെ പറയുന്ന ഷെഡ്യൂൾ പ്രകാരം ഉപദേശക സമിതി രൂപീകരിച്ചിരിക്കുന്നു.

ഷെഡ്യൂൾ

1.	ചീഫ് എക്സിക്യൂട്ടീവ് ഓഫീസർ, കേരള മാരിടൈം ബോർഡ്		(ചെയർമാൻ)
2.	ടൂറിസം ഡയറക്ടർ, ഗവൺമെന്റ് ഓഫ് കേരള	-	അംഗം
3.	വകുപ്പ് മേധാവി, ഡിപ്പാർട്ട്മെന്റ് ഓഫ് ഷിപ്പ് ബിൽഡിംഗ് ടെക്നോളജി, കുസാറ്റ്, കൊച്ചി	-	അംഗം
4.	പ്രസിഡന്റ്, കേരള ചേമ്പർ ഓഫ് കൊമേഴ്സ്/നോമിനി, കൊച്ചി	-	അംഗം
5.	പ്രസിഡന്റ്, കേരള യോട്ടിംഗ് അസോസിയേഷൻ, കൊച്ചി	-	അംഗം
6.	ഡയറക്ടർ, ഇൻലാന്റ് നാവിഗേഷൻ വകുപ്പ്, കൊല്ലം	-	അംഗം

7. ഏറ്റവും കൂടുതൽ ബോട്ടുടമകൾ അംഗങ്ങളായുള്ള ഹൗസ്ബോട്ട് ഓണേഴ്സ് അസോസിയേഷന്റെ പ്രസിഡന്റ് (പ്രസിഡന്റിന്റെ അസാന്നിദ്ധ്യത്തിൽ സെക്രട്ടറി), ആലപ്പുഴ - അംഗം

8. ഡയറക്ടർ, കേരള വാട്ടർ ട്രാൻസ്പാർട്ട് വകുപ്പ്, ആലപ്പുഴ - അംഗം

മൂന്നു വർഷമാണ് കമ്മിറ്റിയുടെ കാലാവധിയെങ്കിലും 5 വർഷം വരെ കാലാവധി ദീർഘിപ്പിക്കാവുന്നതാണ്. ചുമതലപ്പെട്ട അധികാരികൾ നിഷ്ക്കർഷിക്കുന്ന പ്രകാരമുള്ള നടപടിക്രമങ്ങൾ പാലിച്ചുകൊണ്ട് ഈ സമിതി അതിന്റെ ധർമ്മങ്ങൾ നിർവ്വഹിക്കുന്നതാണ്.

(ഒപ്പ്)
തുറമുഖ ഡയറക്ടർ &
ചീഫ് എക്സിക്യൂട്ടീവ് ഓഫീസർ.

വിശദീകരണക്കുറിപ്പ്

(ഇത് ഈ വിജ്ഞാപനത്തിന്റെ ഭാഗമല്ല. എന്നാൽ ആയതിന്റെ സാമാന്യ ഉദ്ദേശ്യം വെളിവാക്കുന്നതിനായി വിവക്ഷിക്കപ്പെട്ടിട്ടുള്ളതാണ്.)

കേരള ഉൾനാടൻ ജലഗതാഗത നിയമം 2010-ലെ 138-ാം വകുപ്പ് പ്രകാരം യാത്രക്കാരുടെയും ചരക്ക് ഉടമകളുടെയും താൽപര്യങ്ങളെ ബാധിക്കുന്ന വിഷയങ്ങളിൽ ബോട്ട് ഉടമകൾ, ഏജന്റുമാർ, യാനം ചാർട്ടർ ചെയ്യുന്നവർ മുതലായവർക്ക് ഉപദേശം നൽകുന്നതിനായി ചുമതലപ്പെട്ട അധികാരി സർക്കാർ അനുമതിയോടെ ഒരു ഉപദേശക സമിതി രൂപീകരിക്കേണ്ടതുണ്ട്. 10-10-2019-ലെ സ.ഉ (സാധാ) നമ്പർ 738/2019/മതുവ പ്രകാരം മുകളിൽ പറഞ്ഞ പട്ടികയിലെ അംഗങ്ങളെ ഉൾപ്പെടുത്തി ഉപദേശക സമിതി രൂപീകരിക്കുന്നതിന് സർക്കാർ അനുമതി നൽകിയിട്ടുണ്ട്.

മേൽ പ്രതിപാദിച്ചിരിക്കുന്ന ലക്ഷ്യങ്ങൾ കൈവരിക്കുന്നതിനാണ് ഈ വിജ്ഞാപനം പുറപ്പെടുവിച്ചിരിക്കുന്നത്.

NOTIFICATION

No. B3-4053/2018. *30th January 2020.*

In exercise of the powers conferred under Rule 138 of Kerala Inland Vessel Rules 2010 and also with the approval of Government, hereby constitutes an advisory committee to advise the owners, agents, charterers of inland vessels on question affecting the interests of passengers and shippers of goods with the members mentioned in the schedule below, namely:

Schedule

1. Chief Executive Officer, Kerala Maritime Board (Chairman)
2. Director of Tourism, Government of Kerala (Member)
3. Head of Department, Department of Ship Building Technology, CUSAT, Kochi (Member)
4. The President, Kerala Chamber of Commerce or his nominee, Kochi (Member)
5. The President, Kerala Yachting Association, Kochi (Member)
6. The Director, Department of Inland Navigation, Kollam (Member)
7. The President or in his absence, Secretary, Kerala House Boat Owners Association having maximum membership of house boat owners, Alappuzha (Member)
8. The Director, Kerala Water Transport Department, Alappuzha (Member)

The tenure of the committee shall be for a period of three years and shall be extendable for five years. The committee shall transact its business by following such procedure as may be specified by the competent authority.

Geromic George, IAS,
Director of Ports &
Chief Executive Officer.

Explanatory Note

(This does not form the part of the notification, but is intended to indicate its general purport)

As per Rule 138 of KIV Rules 2010, the competent authority shall with the approval of Government, notify the constitution of an advisory committee to advise the owners, agents, charterers of inland vessels on questions affecting interests of Passengers and shippers of goods. As per the G.O(Rt.) No.738/2019/F&PD dated 10-10-2019. Government have given approval for the Advisory Committee, with the members listed in the above schedule.

The notification is intended to achieve the above object.